

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 242/MP/2022**

<b>Subject</b>	:	Miscellaneous petition for in - principle Approval for incurring Additional capital expenditures (ACE) during 2019-24 block towards replacement of transformers /Reactors under clause 25 (2) (c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
<b>Date of Hearing</b>	:	<b>13.4.2023</b>
<b>Coram</b>	:	Shri Jishnu Barua, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P.K. Singh, Member
<b>Petitioners</b>	:	Power Grid Corporation of India Limited
<b>Respondents</b>	:	Ajmer Vidyut Vitran Nigam Limited and 52 others
<b>Parties Present</b>	:	Shri S.S. Raju, PGCIL Shri A. Naresh Kumar, PGCIL

The representative for the Petitioner made the following submissions:

- a. The instant petition has been filed for in-principle approval for incurring Additional Capital Expenditures (ACE) during 2019-24 tariff period towards replacement of transformers/ reactors under Regulation 25(2)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019. The list of such items is attached with the main petition.
- b. Since the Commission, vide various orders in the petitions filed by the Petitioner towards determination of the tariff for its several projects, had directed to obtain approval of the RPC for the replacement of "ICTs and Reactors", the Petitioner has obtained the approval of the items from RPCs.
- c. Some of the ICTs/ Reactors claimed under the ACE have already been replaced due to increase in severe DGA violation's causing problem of loading of ICT or due to failure of units. These ICTs/ Reactor were replaced from the regional spares and the same are to be recouped at the earliest.
- d. No reply has been filed by any of the Respondents.



2. The Commission observed that insofar as the approval with regard to the Bus-Reactors is concerned, the Petitioner should discuss the matter first with the CTUIL followed by the concerned RPC for their approval and thereafter a separate petition may be filed for the approval of such Bus-reactors.

3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-  
(V. Sreenivas)  
Joint Chief (Law)

